

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Item No.26 :

Petition(s) for Special Leave to Appeal (C) No(s).29046/2015

(Arising out of impugned final judgment and order dated 10/07/2015 in SA No.696/2006 passed by the High Court Of Judicature at Allahabad)

RAM VEER SINGH AND ANR.

Petitioner(s)

VERSUS

DISTRICT INSPECTOR OF SCHOOLS, MUZAFFARNAGAR & ORS. Respondent(s)
(With appln.(s) for exemption from filing O.T. and permission to file additional documents and interim relief)

Item No.55 :

SLP(C)No.29495/2015

(With appln.(s) for exemption from filing O.T. and interim relief and office report)

Date : 16/10/2015 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ANIL R. DAVE

HON'BLE MR. JUSTICE ADARSH KUMAR GOEL

For Petitioner(s) Mr. Jayant Bhushan, Sr. Adv.

In SLP(C)29046 Mr. Vishwa Pal Singh, Adv.

Mr. Sanjay Gupta, Adv.

In SLP(C)29495 Mr. R.P. Gupta, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

SLP(C)No.29046/2015 :

Leave granted.

Ad-interim relief to the effect that the Management shall not recover the salary which the appellant-teachers were paid for the period for which they had rendered

their services.

SLP(C)No.29495/2015 :

Leave granted.

To be tagged with SLP(C)No.29046/2015.

No interim relief in view of an order passed in
SLP(C)No.29046/2015.

(Sarita Purohit)
Court Master

(Sneh Bala Mehra)
Assistant Registrar